

(b) if so, by when these instalments will be released to the State Government?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH) :

(a) Forty seven projects covering various admissible sectors viz. Drainage/ Storm Water Drains, Roads/ Flyovers/ RoB, Water Supply, Sewerage, Solid Waste Management, Development of Heritage Areas and other Urban Transport projects have been sanctioned for the Mission cities of Bangalore and Mysore under the Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The approved cost of these projects is Rs.3693.75 crore. The Additional Central Assistance (ACA) from the Government of India in respect of these projects is Rs. 1454.02 crore out of which Rs.952.81 crore has been released as on 31.3.2012.

(b) The balance amount of committed ACA can be released to the Government of Karnataka on submission of Utilisation Certificates in conformity with the guidelines of UIG of JNNURM.

Non-payment of salary and other dues to UNI employees

*571. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether it is a fact that United News of India (UNI) employees have not got the salary and other dues since past six months and perks and allowances and statutory benefits since six years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : As per information received from the Office of the Labour Commissioner, Delhi, no complaints have been received in respect of non-payment of salary & other arrears /dues concerning UNI employees during the last six months and perks and allowances and statutory benefits since last six years. The Office of the Employees' Provident Fund Organisation has reported that no dues are pending to be paid regarding payment of statutory benefits relating to provident fund and allied dues under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to the UNI employees since six years. The details of this are given in Statement. (See below)

The Office of Employees' State Insurance Corporation has reported that the statutory benefits under ESI Act, 1948 flows from the contribution paid/payable by the employees in respect of employees coverable under the Act. M/s United News of India has paid the contribution upto March, 2012. Further, no complaint regarding denial of benefit is received against United News of India.

Statement*Details of UNI employees who have not received salary for the last six years*

Year	Total amount due	Total amount paid	Balance due to be paid
2006-07	331.36	331.36	NIL
2007-08	339.82	339.82	NIL
2008-09	363.10	363.10	NIL
2009-10	375.81	375.81	NIL
2010-11	384.77	384.77	NIL
2011-12	Return not received	376.66	-

Textile industries in the country

†*572. SHRI RAGHUNANDAN SHARMA : Will the Minister of TEXTILES be pleased to state:

- (a) the number of textile industries in the country and the number of labour officers working in them;
- (b) the number of units closed down during the past eight years and the number of labourers rendered unemployed;
- (c) the number of labourers who have been benefited from Textile Workers Rehabilitation Fund Scheme (TWRFS); and
- (d) the details of amendments being made in TWRFS Scheme?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA) : (a) There are 1957 Cotton/Man-Made fibre textile mills (Non-SSI) having 8,58,152 workers on roll, in the country as on 31.3.2012.

(b) 215 cotton/Man-Made fibre textile mills (Non-SSI) having 69,774 workers on rolls were closed during the past 8 years.

(c) Till, 31.3.2012, 113507 workers have been benefited from TWRFS.

(d) Government has said that necessary amendment in TWRFS would be made to expedite the benefits to textile workers under the Scheme.

† Original notice of the question was received in Hindi.